

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
24-06-2024 AT 10:30 AM**

**CP(IB) No.525/9/HDB/2019**

**AND**

**IA (IBC) (Plan) 10/2024 & IA (IBC) 1180/2024 in IA (IBC) (Plan) 10/2024 in  
CP(IB) No.525/9/HDB/2019  
u/s. 9 of IBC, 2016**

**IN THE MATTER OF:**

M/s. Binjusaria Ispat Pvt Ltd

**...Operational Creditor**

**AND**

M/s. Abhirama Steels Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1180/2024 in IA (IBC) (Plan) 10/2024**

Learned Counsel Mr Amir Bavani along with Ms Rishika Kumar and Mr Anirban Aly Mondal, for applicant present physically.

Learned Senior Counsel Mr. B.Chandrasen Reddy for the Respondent Present through Video Conference.

Mr. Maruti Venkata Subba Rao Resolution Professional present physically.

Learned Counsel Mr. C.H.Sreenivasulu for respondent present physically.

Heard both sides.

**For orders on 22.07.2024.**

In the light of the contest put forth, let the resolution professional state what is the viable alternative as per law for maximization of the value of the assets of the Corporate Debtor, within 10 days from today by making a mention after informing the other side.

**IA (IBC) (Plan) 10/2024**

Call on 22.07.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**